

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 36/(MAH)/2016
MA 166/2016

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

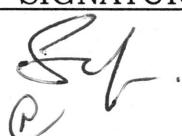
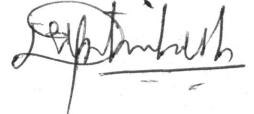
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2017

NAME OF THE PARTIES: Mr. Sudeep Shah

V/s.

M/s. Cornelian Properties Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 213, 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Shweta Samdani Mr. Sudeep Shah	Counsel for Petitioner	
2.	Dr. Depti Munish	Advocate for respondent	

ORDER

MA No.166/2016 in CP No.36/397-398/CLB/MB/MAH/2016

1. The Learned Representatives of both the sides are present.
2. The Petitioner/Applicant has mentioned the Application No. 166/16 in terms of provision under Section 241 and 244 of the Companies Act, 2013.
3. From the side of the respondent a reply to the main Petition has been filed, however, seeking time to file a reply in respect of this Application. Time is granted. The respondent is now directed to file Reply on or before 14th February, 2017.
4. Thereafter M.A. No. 166/16 shall be heard on 22nd February, 2017.

Sd/-

31st January, 2017.

M.K. SHRAWAT.
MEMBER (JUDICIAL)